

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR No. 1437 of 2015

Dated: 7th January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

D.P. Chirania & Anr.

...Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. D. P. Chirania
Mr. B.M. Sandhya

Counsel for the Respondent(s) :

ORDER

We have perused the report of Dy. Registrar of this Tribunal dated 21st December, 2015. It appears from the Appeal Memorandum itself that Mr. Chirania is filing this Appeal against three orders of the State Commission in various true up petitions. He has further prayed for condonation of delay as well as for waiver of Court fee. Mr. Chirania submits that he has filed objections against the office report of this Tribunal.

Mr. Chirania is directed to go through the office report of this Tribunal and then remove the defects mentioned therein. We further make it clear that unless the relevant defects are removed by the appellant, we will not be able to hear this Appeal on the issue of maintainability.

Mr. Chirania is directed to remove all the defects within two months from today failing which this Appeal shall be deemed to be dismissed without any further order.

Post this Appeal for maintainability on **15th March, 2016.**

(T. Munikrishnaiah)
Technical Member
rkt/pr

(Justice Surendra Kumar)
Judicial Member